

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 205  
IA (CA) No. 46/JPR/2022  
CP No. 02/241-242/JPR/2021  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Mr. Lalit Kishore Chaturvedi & Ors.** **...Petitioners**

**Versus**

**Mr. Jawahar Mehta & Ors.** **...Respondents**


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

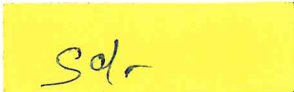
**Present Through Video Conferencing: -**

For the Petitioner : Anuroop Singhi, Adv.  
For the Respondent : Milly T. Ghoshal, Adv.

**ORDER**

Heard Mr. Anuroop Singhi, Adv. appearing on behalf of the Petitioner. Ms. Milly T. Ghoshal, Adv. appearing on behalf of the Respondents. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. List the matter for arguments on 16.07.2024.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

May 13, 2024

M.S.